IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 123(ND)/2013

IN THE MATTER OF:

Mr. Rakesh Kumar Jain

.....Petitioner

M/s. Metcalf Properties Pvt. Ltd. & Ors.Respondents

SECTION: UNDER SECTION 397/398

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

Ms. Mudit Sood, Proxy Counsel

For the Respondent(s):

For the Petitioner(s) :

ORDER

On behalf of arguing counsel, Shri Chetan Sharma, a request has been made for adjournment on account of bereavement in his family.

Accordingly, hearing is deferred to 19th September, 2017.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(R. VARADHARAJAN) (MEMBER JUDICIAL)

16.08.2017 V.Sethi